

SUPREME COURT OF INDIA

Arun Devendra Oza

Vs.

State of Gujarat

CrI.A.No.1165 of 2001

(U.C.Banerjee and Y.K.Sabharwal JJ.)

05.11.2001

ORDER

The Text below is only a summarized version of the order pronounced

Special leave petition filed against the strictures and remarks of personal nature made by learned Single Judge against advocate who had been practicing at Bar for 25 years. Supreme Court observed there should be proper amity between the bench and bar rather than any element of arrogance of superiority on one side. Proper coherence will bring the best out of judiciary and make justice delivery system of country more effective.